

mention that in this we have given the utmost assistance to these Union Territories to come up to the level of the other parts of the country. As a matter of fact, Pondicherry has retained its identity, Goa, Daman & Diu also retained their identity. It was the ardent desire of our late Prime Minister that the personality, separate composite culture of the Union Territories which were merged in the Indian Union should be kept up. So, accordingly, all the Plan outlays have gone up considerably and as a matter of fact, Rs. 99,227 lakhs more has been given in the Sixth Five Year Plan; in the Fifth Five Year Plan Rs. 65,405 lakhs was the outlay. Whereas in the Sixth Plan Rs. 1,64,633 lakhs has been the outlay, for the development of the Union Territories. So, union territories are receiving our utmost attention so far as economic, social and legislative facilities are concerned. I also congratulate the people of Mizoram as they have opted for the mainstream of national life. They have come out of regionalism to nationalism. I congratulate the people for the excellent verdict that has been given in this election.

MR. DEPUTY-SPEAKER : The question is :

“That the Bill further to amend the Government of Union Territories Act, 1963, as passed by Rajya Sabha, be taken into consideration.”

*The motion was adopted.*

MR. DEPUTY-SPEAKER : Now, I take by clause by clause discussion.

The question is :

“That clauses 2 to 4 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI P. VENKATASUBBAIAH : I beg to move :

“That the Bill be passed.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill be passed.”

*The motion was adopted.*

17.37 hrs.

### BUSINESS ADVISORY COMMITTEE Sixty-second Report

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND WORKS  
AND HOUSING (SHRI BUTA SINGH) :  
With your kind permission, I beg to present the 62nd Report of the Business Advisory Committee to the House.

17.38 hrs.

### HALF-AN-HOUR DISCUSSION

#### U.K. Curbs on Entry of Indians

SHRI BRAJAMOHAN MOHANTY (Puri) : At the outset, I want to submit before this House that it is a tragedy of history that in the United Kingdom, whose people fought for the abolition of racialism and generated the spirit of freedom all over the world, today in the same country racial discrimination is making its way through the back-door. In European countries nowadays I do not mean the socialist countries but all the rest-irrespective of ideologies, racial discrimination is penetrating into the system. Even in France, the Communist Party of France was opposed to the settlement of black people in the suburbs of Paris. We have to remember that once upon a time those countries were isolated which were practising racial discrimination. But today in Europe, the heartland of the modern civilisation, racial discrimination has been penetrating into the system. In the United Kingdom, you know that the immigration laws which are now in operation, were condemned by the Church of England and also by the European Human Rights Commission. But those laws are still being practised through the back-door. You know that there has been the published procedure and the secret instructions. Both are in conflict with each other. Certain rights given by the published procedure are being denied by the secret instructions. Now, when the matter was brought to the notice of the Home Minister he said that the published procedure would be modified to conform to the secret circular which denies the right to the migrant to have private contact, to have talks with their relatives, to have a telephone talk with the High Commissioner. This is now being denied. We